

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 218
152/252/ND/2020

IN THE MATTER OF:
Kuldeep Sharma

...APPELLANT

Vs.

ROC

...RESPONDENT

Section
Under Section 252

Order delivered on 21.01.2021
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant
For the ROC
For the Income Tax Department

:Mr. Palash Aggarwal, Advocate.
:Ms. Mitika, AROC
:Mr. Zoheb Hossain, Sr. Standing
Counsel, Mr. Parth Semwal, Jr.
Standing Counsel and Mr. Syed
Tamjeed Ahmad, Advocate.

ORDER

Heard the submissions made by the proxy counsel for the appellant as well as AROC and proxy counsel for the Income Tax Department. AROC as well as proxy counsel for the Income Tax Department have prayed for grant of time for filing their reply in the matter. Three weeks' time has been granted for filing reply in the matter. Post the matter to **4th March, 2021.**

— Sd —

(V.K. Subburaj)
Member (T)

— Sd —

(P.S.N. Prasad)
Member (J)